भी भागवत भा आजाद: वे कौन से आफिसर्ज हैं? उन नामों में जानसन हैं या नहीं?

श्री ग्रटल बिहारी वाजपेशी: ये सदन के सामने पूरी जानकारी नहीं रख रहें हैं। आप इन को मजबूर कीजिये कि पूरी जानकारी रखें।

अध्यक्ष महोदय: मैं उन को कैसे मजबूर कर सकता हूं।

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PAPERS LAID ON THE TABLE

GOVT. REVIEW ON WORKING AND ANNUAL REPORT OF NEYVELI LIGNITE CORPORATION LTD.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINIS (SHRI SHAHNAWAZ KHAN): I beg to lay on the table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Neyveli lignite Corporation Limited, for the year 1969-70.
- (ii) Annual Report of the Neyveli Lignite Corporation Limited, for the year 1969-70, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No LT-427/71]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- G. S. R. 777 published in Gazette of India dated the 25th May, 1971 rescinding Notification Nos. G. S. R. 918 and G. S. R. 919 dated the 10th June, 1966.
- (2) G. S. R. 778 published in Gazette of India dated the 25th Mny, 1971 rescinding Notification No. G. S. R. 921 dated the 10th June, 1966.
- (3) G. S. R. 779 published in Gazette of India dated the 25th May, 1971 recinding Notification No. G. S. R. 1736 dated the 13th November, 1967.
- (4) G. S. R. 780 published in Gazette of India dated the 25th May, 1971 rescinding Notification Nos. G. S. R. 999 dated the 18th April, 1969, G. S. R. 1000 dated the 19th April, 1969, G. S. R. 1835 dated the 19th July, 1969, G. S. R. 265 dated the 20th February, 1970 and G. S. R. 66 dated the 8th January, 1971.
- (5) G. S R 781 published in Gazette of India dated the 25th May, 1971 rescinding the Sugar (Restriction on Movement) Order, 1970 published in Notification No. G. S. R. 1098 dated the 22nd July, 1970. [Placed in Library. See No. LT-428/71]

थी अटल बिहारी बाजपेयी (ग्वालियर): अध्यक्ष महोदय, मैं भाप की इजाजत से एक महत्वपूर्ण प्रश्न उठाना चाहता हूं। इन दिनीं यूनाइटेड नेशन्ज के रिफयूजीज कमिशनर-विस सद्ख्दीन भ्रागालां नई दिल्ली आये हुये हैं। कल उन्होंने श्रम मंत्री श्री खाडिलकर से मेंट की। उस मेंट के बारे में तरह तरह की जबरें

श्री भटल बिहारी वाजपेयी

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बस्तवारों मैं छप रही है। ग्रच्छा हो यदि साहिलकर महोदय इस के बारे में सदन को विश्वास में ले भीर वक्तव्य दें।

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K KHADIL-KAR): Sir, if you will direct me I will certainly give it.

MR. SPEAKER: Yes, later on.

BIRENDER SINGH RAO (Mahendragarh) : Sir, I want to point out.....

MR. SPEAKER: This cannot be taken up in this House. It should be done in my chamber,

SHRI BIRENDER SINGH RAO: 1 do not know how Shri Bhushan is always lucky.

MR. SPEAKER: He cannot raise it here.

12.494 hrs.

STATUTORY RESOLUTION OF INTERNAL MAINTENANCE ORDINANCE AND SECURITY MAINTENANCE OF INTERNAL SECURITY BILL-Contd

MR. SPEAKER: The House will now take no further consideration of the Maintenance of Internal Security Bill. Shri Murasoli Maran will continue his Speech... I find he is not present here.

SHRI. S. M. BANERJEE (Kanpur): Sir, yesterday when you were not present here we made a request that the time for this Bill should be increased. We wanted seven hours for general discussion and two hours for the rest of the stages.

MR. SPEAKER: This was decided by the Business Advisory Committee and later on approved by the House.

SHRI S. M. BANERJEE: I san move a motion that time should be extended to ten hours.

MR. SPEAKER: No. This was decided by your ownselves. Balance is already two hours more.

SHRIS, M BANERJEE: The Business Advisory Committee decided that it should be given seven hours and you said that you could extend it by one hour more, if necessary.

MR. SPEAKER: Half an hour or so; we will make that marginal adjustment.

SHRI DINFN BHATTACHARYYA (Serampore): Half an hour is not enough.

MR SPEAKER: Do not get me committed on this.

श्री दीनेन भट्टासायं : हम लोगो को बन्द करने का प्रबन्ध किया जा रहा है और आपं टाइम भी नहीं देंगे ?...(व्यवधान)...हम स्रोग बन्द तो होंगे ही लेकिन कम से कम बोलने का मौका तो देना ही चाहिए।

श्री एम. रामगोपाल रेडडी (निजामाबाद): अध्यक्ष महोदय, कल मैंने वाजपेयी जी और श्री ज्योतिर्मय बस के भाषणी को सुना। बहे आइचर्य की बात तो यह है कि दोनों नेता एक होकर कांग्रेस गवर्नमेन्ट के ऊपर भंडा उठा रहे है। मैं समक्षता हं यह पहला ही मौका है जब इन दोनों नेताओं ने एक साथ मिलकुर गवर्नमेंट के ऊपर भंडा उठाया है। मैं भापके द्वारा इस सदत का ज्यान इंग्टर्नल सिक्योरिटी बिल की तरफ दिलाना चाहता हं। देश में इन्टर्नल सिक्योरिटी बहुत ही जरूरी है। इसरे मुल्कों में भी ऐसे कानून होते है लेकिन बाज मुमालिक में तो ऐसा होता है कि यदि कोई व्यक्ति देश ब्रोह की बात करता है तो बसकी जिन्नी देव